FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED OPERATING IN HOTEL INDUSTRY AT HIMAYATHNAGAR, HYDERABAD, TELANGANA

[Under Sub-Regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

	RELEVANT PARTICULARS	
1	Name of the Corporate Debtor along with PAN & CIN/LLP No.	**SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED** **CIN No.:** U55101TG2013PTC091509 **PAN No.:** AAUCS0163R
2	Address of the registered office	M.NO: 3-6-552 TO 558 & 558/1, MAIN ROAD LEVEL 5,6,7, HIMAYATHNAGAR, Hyderabad, Telangana, India, 500029
3	URL of Website:	The URL is not functioning. Further details can be obtained from RP.
4	Details of place where majority of fixed assets are located	HIMAYATHNAGAR, HYDERABAD, TELANGANA
5	Installed capacity of main products / services	"The hotel operates on Level 6 (5th Floor) & Level 7 (6th Floor) with a total space of 27,570 sq. ft., comprising 50 occupancy rooms which includes (i) 7 suites (ii) 27 executive rooms, (iii) 8 deluxe rooms (iv) 8 single rooms and (v) one board room with a seating capacity of 18 members. On Level 5 (4th Floor) with total a space of 9,615 sq. ft., which includes (i) one banquet hall with a seating capacity of 200 Members, covering 3,388.50 sq. ft. (ii) The restaurant facility occupies 2,220.25 sq. ft., and (iii) with the kitchen spanning 752.25 sq. ft."
6	Quantity and value of main products / services sold in last financial year	**As per Audited Financial Statements for F.Y. 2022 - 23:** Revenue from Operations: Rs. 63.76 Lakhs Expenses: Rs. 121.23 Lakhs Net Loss: Rs. 57.48 Lakhs Provisionals for the F.Y. 2023 - 24 are currently under Preparation.
7	Number of Employees / Workmen	20

GOVADA VENKATA SUBBA RAO
IBBI/IPA-003/IP-N00358/
2021-2022/13753
INSOLVENCY PROFESSIONAL

8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	**For Financial Statements of the previous two years, please email us at: sripavanakeertihotels.rp2@gmail.com** ***List of Creditors:*** https://ibbi.gov.in/en/claims/front-claim-details/15873
9	Eligibility for resolution applicants under Section 25(2)(h) of the code is available at URL:	For detailed invitation of EOI, E-Mail at sripavanakeertihotels.rp2@gmail.com
10	Last date for receipt of expression of interest	**Sunday, 18th August, 2024**
11	Date of issue of provisional list of prospective resolution applicants	**Friday, 23th August, 2024**
12	Last date for submission of objections to provisional list	**Wednesday, 28th August, 2024**
13	Date of issue of final list of prospective resolution applicants	**Monday, 2nd September, 2024**
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**Saturday, 7th September, 2024**
15	Last date for submission of resolution plans	**Tuesday, 8th October, 2024**
16	Process email id to submit Expression of Interest	**Email Id: sripavanakeertihotels.rp2@gmail.com**

Date: 3rd August, 2024	**Sd/- GOVADA VENKATA SUBBA RAO**
Place. Hyderabad	**Resolution Professional**

Registration No.: IBBI/IPA-003/IP-N00358/2021-2022/13753
AFA No. AA3/13753/02/080824/300943; Valid Upto: 08/08/2024
Reg. Address: Rajiv Swagruha Apartments, Block A 05,
Flat 106, Classic Diamond Towers, Anand Nagar,
GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana - 500068
In the matter of SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED

GOVADA VENKATA SUBBA RAO
IBBI/IPA-003/IP-N00358/2021-2022/13753
INSOLVENCY PROFESSIONAL

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED OPERATING IN HOTEL INDUSTRYAT HIMAYATHNAGAR, HYDERABAD, TELANGANA

[Under Sub-Regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED** **CIN No.:** U55101TG2013PTC091509 **PAN No.:** AAUCS0163R
2.	Address of the registered office	M.NO: 3-6-552 TO 558 & 558/1, MAIN ROAD LEVEL 5,6,7, HIMAYATHNAGAR, Hyderabad, Telangana, India, 500029
3.	URL of website	The URL is not functioning. Further details can be obtained from RP.
4.	Details of place where majority of fixed assets are located	HIMAYATHNAGAR, HYDERABAD, TELANGANA
5.	Installed capacity of main products/ Services	"The hotel operates on Level 6 (5th Floor) & Level 7 (6th Floor) with a total space of 27,570 sq. ft., comprising 50 occupancy rooms which includes (i) 7 suites(ii) 27 executive rooms, (iii) 8 deluxe rooms(iv) 8 single rooms and (v)one boardroom with a seating capacity of 18 members.On Level 5 (4th Floor) with total a space of 9,615 sq. ft., which includes (i)one banquet hall with a seating capacity of 200 Members, covering 3,388.50 sq.ft. (ii) The restaurant facility occupies 2,220.25 sq.ft., and (iii) with the kitchen spanning 752.25 sq. Ft."
6.	Quantity and value of main products/ services sold in last financial year	**As per Audited Financial Statements for F.Y. 2022 - 23:** Revenue from Operations: Rs. 63.76 Lakhs Expenses: Rs. 121.23 Lakhs Net Loss: Rs. 57.48 Lakhs Provisionals for the F.Y. 2023 - 24 are currently under Preparation.
7.	Number of employees/ workmen	20
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	**For Financial Statements of the previous two years, please email us at: sripavanakeertihotels.rp2@gmail.com** ***List of Creditors***: https://ibbi.gov.in/en/claims/front-claim-details/15873
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For detailed invitation of EOI, E-Mail at sripavanakeertihotels.rp2@gmail.com
10.	Last date for receipt of expression of interest	**Sunday, 18th August, 2024**
11.	Date of issue of provisional list of prospective resolution applicants	**Friday, 23th August, 2024**
12.	Last date for submission of objections to provisional list	**Wednesday, 28th August, 2024**
13.	Date of issue of final list of prospective resolution applicants	**Monday, 2nd September, 2024**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**Saturday, 7th September, 2024**
15.	Last date for submission of resolution plans	**Tuesday, 8th October, 2024**
16.	Process email id to submit Expression of Interest	**Email Id: sripavanakeertihotels.rp2@gmail.com**

Sd/- GOVADA VENKATA SUBBARAO
Resolution Professional
Registration No.: IBBI/IPA-003/IP-N00358/2021-2022/13753
AFA No. AA3/13753/02/080824/300943; Valid Upto: 08/08/2024
Reg. Address: Rajiv Swagruha Apartments, Block A 05, Flat 106, Classic Diamond Towers, Anand Nagar, GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana - 500068
In the matter of SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED

Date:3rd August, 2024
Place: Hyderabad

మన తెలంగాణ
అక్షరం సాక్షిగా ఇది ప్రజల పక్షం

ఫారం - G

తెలంగాణ, హైదరాబాద్, హిమాయత్ నగర్ వద్ద హోటల్ ఇండస్ట్రీగా ఆపరేటింగ్ లో ఉన్న, శ్రీ పవన్ కీర్తి హోటల్స్ ఇండియా ప్రైవేటు లిమిటెడ్ యొక్క ఆసక్తి వ్యక్తీకరణ కొరకు ఆహ్వానము

(ఇన్సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తుల కొరకు దివాలా తీర్మాన ప్రక్రియ), రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 36ఎ లోని సబ్-రెగ్యులేషన్ (1) క్రింద)

సంబంధిత వివరములు		
1.	కార్పొరేట్ డెటార్ యొక్క PAN & CIN/ LLP No. లతో పాటు పేరు	శ్రీ పవన్ కీర్తి హోటల్స్ ఇండియా ప్రైవేటు లిమిటెడ్ **CIN No.:** J55101TG2013PTC091509 **PAN No.:** AAUCS0163R
2.	రిజిష్టర్డ్ కార్యాలయ చిరునామా	ఎం. నం. 3-6-552 టు 558 & 558/1, మిని రోడ్డు లెవెల్, 5, 6, 7, హిమాయత్‌నగర్, హైదరాబాద్, తెలంగాణ, ఇండియా - 500029.
3.	వెబ్‌సైట్ యొక్క URL	URL పనిచేయడం లేదు ఆర్‌పి నుండి తదుపరి వివరములు పొందవచ్చును.
4.	ప్రధానమైన ఫిక్స్‌డ్ ఆస్తులను ఏర్పాటుచేసిన ప్రదేశం వివరములు	హిమాయత్‌నగర్, హైదరాబాద్, తెలంగాణ.
5.	ప్రధాన ఉత్పత్తులు/సేవల యొక్క స్థాపన సామర్థ్యం	50 ఆక్యుపెన్సీ రూములు కలిగి, 27, 570 చ.అ.ల. ప్రదేశముతో లెవెల్ 7 (6వ అంతస్తు) & లెవెల్ 6 (5వ అంతస్తులో హోటల్స్ ఆపరేట్ చేస్తూ (1) 7 సూట్లు (2) 27 ఎగ్జిక్యూటివ్ రూమ్స్ (3) 8 డీలక్స్ రూములు (4) 8 సింగిల్ రూములు (5) 18 సభ్యుల సీటింగ్ కెపాసిటి కలిగిన ఒక బోర్డు రూముతో కలిగి ఉన్నవి. లెవెల్ 5 (4వ అంతస్తు) లో మొత్తం 9,615 చ.అ.ల. ప్రదేశములో (1) 3, 388.50 చ.అ.ల.తో కవర్ చేయబడి 200 మందితో గల సీటింగ్ కెపాసిటితో ఒక బ్యాంకెట్ హాల్ (2) 2,220.25 చ.అ.ల విస్తీర్ణంలో రెస్టారెంట్ సదుపాయము మరియు (3) 752.25 చ.అ.లతో కిచెన్.
6.	గడిచిన ఆర్థిక సంవత్సరంలో ప్రధాన ఉత్పత్తులు/ సేవల అమ్మకపు విలువ మరియు పరిమాణం	ఆర్థిక సంవత్సరం 2022-23 కొరకు ఆడిట్ అయిన ప్రకారం, ఆపరేషన్స్ నుండి ఆదాయం : రూ. 63.76 లక్షలు. వ్యయములు : రూ. 121.23 లక్షలు. నికర నష్టం : రూ. 57.48 లక్షలు. ఆర్థిక సంవత్సరం 2023-24 కొరకు గల ప్రొవిజనల్స్‌ను ప్రస్తుతం తయారు చేస్తున్నారు.
7.	ఉద్యోగులు/పనివారల సంఖ్య	20
8.	గడిచిన రెండు సంవత్సరాలలో ఆర్థిక స్టేట్‌మెంట్లు (షెడ్యూల్స్‌తో) తదుపరి వివరముల తో పాటు URL వద్ద లభ్యమయ్యే రుణదాతల జాబితాలు	గడిచిన రెండు సంవత్సరాలలో ఆర్థిక స్టేట్‌మెంట్ల కొరకు మాకు ఇ-మెయిల్ చేయండి. **sripavanakeertihotels.rp2@gmail.com** క్రెడిటార్ల జాబితా https://ibbi.gov.in/en/claims/front-claim-details/15873
9.	కోడ్‌లోని సెక్షన్ 25(2)(హెచ్) క్రింద తీర్మాన దరఖాస్తుదారుల కొరకు అర్హతా ప్రామాణికము URL లో లభ్యత	EOI, యొక్క వివరణాత్మక ఆహ్వానము కొరకు కు ఇ-మెయిల్ చేయండి. sripavanakeertihotels.rp2@gmail.com
10.	ఆసక్తి వ్యక్తీకరణ స్వీకరణ కొరకు ఆఖరు తేది	ఆదివారం 18, ఆగస్టు 2024
11.	ఔత్సాహిక తీర్మాన దరఖాస్తుదారుల ముందస్తు జాబితా జారీ చేసిన తేది	శుక్రవారం 23, ఆగస్టు 2024
12.	ముందస్తు జాబితాలో ఏవైనా అభ్యంతరములను దాఖలు చేయుటకు ఆఖరు తేది	బుధవారం 28, ఆగస్టు 2024
13.	ఔత్సాహిక తీర్మాన దరఖాస్తుదారుల తుది జాబితా జారీ తేది	సోమవారం 02, సెప్టెంబర్ 2024
14.	ఔత్సాహిక తీర్మాన దరఖాస్తుదారులకు తీర్మాన ప్రణాళికల కోసం అభ్యర్థన మరియు ఇవాల్యుయేషన్ మ్యాట్రిక్స్, ఇన్ఫర్మేషన్ మెమోరాండం జారీ తేది	శనివారం 07, సెప్టెంబర్ 2024
15.	తీర్మాన ప్రణాళికల దాఖలు కొరకు ఆఖరి తేది	మంగళవారం 08, అక్టోబర్ 2024
16.	ఆసక్తి వ్యక్తీకరణ దాఖలుకు ప్రాసెస్ ఇ-మెయిల్ ఐడి	ఇ-మెయిల్ ఐడి : **sripavanakeertihotels.rp2@gmail.com**

సం/- గొవద వెంకట సుబ్బారావు
తీర్మాన నిపుణులు

రిజిస్ట్రేషన్ నం. : **IBBI/IPA-003/IP-N00358/2021-2022/13753**
AFA No. AA3/13753/02/080824/300943; వ్యవధి : **08/08/2024**
రిజిష్టర్డ్ చిరునామా - రాజిన్ స్వగృహ అపార్ట్‌మెంట్, బ్లాక్ ఎ 05,
ఫ్లాట్ నం. 106, క్లాసిక్ డైమండ్ టవర్స్, ఆనంద్ నగర్,
GSI బండ్లగూడ, డిమార్ట్ దగ్గర, హైదరాబాద్, తెలంగాణ - 500068.
శ్రీ పవన్ కీర్తి హోటల్స్ ఇండియా ప్రైవేటు లిమిటెడ్ విషయమై

తేది : 03 ఆగస్టు, 2024
ప్రదేశం: హైదరాబాద్

Date: 03/08/2024, Edition: Hyderabad Main, Page: 11
Source : https://epaper.manatelangana.news/

HDFC BANK — HDFC Bank Ltd.,
We understand your world

DEMAND NOTICE

Letter No.HDFC/9325494/AP/13(2)/JULY'24 Date: 15-07-2024

To

1.Mr Ganganapalli Mahaboob Basha, S/o G.Kullayappa, H.No.2-1-55, Bulla Veerappa Street, Pulivendula, Cuddapah-516390. **(Applicant)**

2.Mrs Shaik Rajiya, W/o Ganganapalli Mahaboob Basha, H.No.2-1-55, Bulla Veerappa Street, Pulivendula, Cuddapah-516390. **(Co-Applicant-1)**

3.Mrs Ganganapalli Nagaperamma, W/o G.Kullayappa, H.No.2-1-55, Bulla Veerappa Street, Pulivendula, Cuddapah-516390. **(Co-Applicant-2)**

4.Mr Shaik Ramthulla, S/o Shaik Dastagiri, D.No.14/456, Sainathapuram, Mydukur, Cuddapah Dist-516172 **(Guarantor)**

Subject: Notice U/S 13(2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called 'ACT').

Dear Sir/ Madam,

The undersigned has been duly appointed as Authorized Officer by the Bank in terms of the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002, hereinafter referred to as "the Act", hereby issues you the following notice:

At the request of addressee **No 1, 2, 3 & 4** financial assistance under our Kisan Gold Card scheme for **Rs. 20,00,000/- (Rupees Twenty Lakhs Only)** and postponement accounts created at various instance as per the requirement and as mentioned in the table provided hereunder against the property mentioned as the Scheduled Property was granted by HDFC Bank Ltd., having its Registered Office at HDFC Bank House, Senapati Bapat Marg, Lower Parel (W) Mumbai 400013, through its **HDFC Bank Ltd, 4-11-94-1, Ambakpalli Road, Beside Goutham Model School, Pulivendula Branch 516390, Andhra Pradesh.**

Loan No.	Product	Disbursement Date	Loan Amount	Foreclosure Amount	Date of Foreclosure
50200063496630	CC	28-11-2021	Rs.13,00,000/-	Rs.12,91,942.91	02-07-2024
50200063496452	DOD	28-11-2021	Rs.7,00,000/-	Rs.8,48,462.75	02-07-2024
Total Amount			Rs.20,00,000/-	Rs.21,40,405.66	

The loan was repayable as per the terms and conditions mentioned in the sanctioned letter and schedule of the loan agreements accepted and signed by you all addressees. The addressee **No 1** had mortgaged the property mentioned in the schedule of this notice in favor of **HDFC BANK LTD.,** towards security for repayment of the said loan availed by Addresses.

The terms and conditions of the loan as per the offer letter were accepted and there after all of you have executed various documents including the loan agreement in respect of the schedule property.

Due to non-payment of installments/interest your account has turned into a Non-Performing Asset on **01/04/2024** as defined in S.2 (0) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Under these circumstances, the Bank has decided to recall the loan granted to you in terms of section 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Therefore, HDFC Bank Ltd., hereby puts you on notice U/S 13(2) of the said ACT by issuing this notice to discharge in full your liabilities stated hereunder to the **HDFC BANK LTD.** within 60 days from the date of receipt of this notice. Your outstanding liabilities are **Rs.21,40,405.66/- (Rupees Twenty One Lakhs Fourty Thousands Four Hundred Five and Sixty Six Paisa only).** You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

If you fail to repay to the **HDFC BANK LTD.** the aforesaid sum of **Rs.21,40,405.66/- (Rupees Twenty One Lakhs Fourty Thousands Four Hundred Five and Sixty Six Paisa only) as on 02.07.2024** with further interest and incidental expenses, costs as stated above in terms of this notice U/S 13(2) of the ACT, **HDFC BANK LTD.** will exercise all or any of the rights detailed under sub section (4) of the Section 13 and under other applicable provisions of the said ACT.

You are also put on notice that in terms of sub section 13 of the ACT you are restrained from transferring by sale, lease or otherwise the said secured assets detailed herein below, without obtaining written consent of the **HDFC BANK LTD.** The notice has been issued without prejudice to the other legal right / remedies available to the secured creditor to initiate any other legal proceedings/action as deemed fit and necessary under the provisions of any other law for the time being in force OR to proceed with the already initiated legal actions in normal course. You are also put on notice that any contravention of this statutory injunction/restraint as provided under the said ACT is an offence.

The details of the secured asset intended to be enforced by the **HDFC BANK LTD.** in the event of non-payment of secured debt by you are as under:

SCHEDULE OF THE PROPERTY

Item No.1: Open site situated within the YSR Kadapa District, Proddatur Registration District, Pulivendula Sub-Registration District and within the limits of Pulivendula Municipal area, Ahobilapuram village fields. Govt. Dry S. No. 37/2 an extent of Ac. 1.75 cents, Govt. Dry S. No. 37/2 an extent of Ac.1. 75 cents, Total an extent of Ac. 3.32 cents out of it Ac. 2.82 cents out of it East-West eastern side 60 feet or 18.288 meters, East- West western side 80 feet or 24.383 meters, North-South northern side 92 feet or 28.041 meters, North-South southern side 40 feet or 12.191 meters measuring comprise Plot no. 21 (513.33 Sq Yards) within following boundaries. **East:** Plot No.19, **West:** Canal Road, **North:** Road, **South:** Open site of plot No.20.

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance further needful action will be resorted to, holding you liable for all costs and consequences.

Place: Cuddapah **Sd/- Authorised Officer, HDFC Bank Ltd.,**

INDIA POWER
Adding power to life

India Power Corporation Limited

(Formerly DPSC Limited)
CIN: L40105WB1919PLC003263
Regd. Office : Plot No. X1 - 2 & 3, Block-EP, Sector-V, Salt Lake City, Kolkata-700 091
Email:corporate@indiapower.com Website: www.indiapower.com

Extract of Unaudited Standalone and Consolidated Financial Results for the quarter ended 30th June, 2024

(Rs. in lakhs)

Particulars	Standalone				Consolidated			
	Quarter ended			Year ended	Quarter ended			Year ended
	30.06.2024	31.03.2024	30.06.2023	31.03.2024	30.06.2024	31.03.2024	30.06.2023	31.03.2024
	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
1 Total income from operations [including Regulatory income/(expense) (net)]	18,230.33	17,247.41	17,905.12	67,334.20	18,477.44	17,792.98	18,513.18	69,495.73
2 Net Profit/(Loss) for the period from ordinary activities before tax and exceptional items	519.41	493.90	448.64	2,000.47	438.79	873.18	392.54	2,216.05
3 Net Profit/(Loss) for the period from ordinary activities before tax after exceptional items	519.41	493.90	448.64	2,000.47	438.79	873.18	392.54	2,216.05
4 Net Profit/(Loss) for the period from ordinary activities after tax and exceptional items	390.37	383.89	334.20	1,509.47	309.75	756.36	275.07	1,718.24
5 Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) and other Comprehensive Income (after tax)]	9,444.10	(6.89)	318.74	1,072.30	9,367.36	389.66	281.84	1,283.18
6 Equity Share Capital	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90	9,737.90
7 Other equity excluding revaluation reserve				44,659.89				44,122.54
8 Earnings per equity share (face value of ₹ 1 each) (not annualised) Basic & Diluted (₹)	0.02	0.02	0.02	0.10	0.02	0.05	0.02	0.11

Notes:

1 These results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meetings held on 2nd August 2024. The above results have been reviewed by the Statutory Auditors of the Company.

2 The above is an extract of the detailed format of unaudited standalone and consolidated financial results filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of unaudited standalone and consolidated financial results are available on the Stock Exchange websites, at the link (http://www.nseindia.com and http://www.msei.in) and also on the Company's website, at the link www.indiapower.com.

For India Power Corporation Limited
sd/-
Somesh Dasgupta
Whole-time Director
(DIN:01298835)

Place : Kolkata
Date : 2nd August, 2024

LOST

Notice is hereby given that the share certificates of PRAKASH INDUSTRIES LTD 600 SHARES .15 Km. Stone, New Delhi Road, Hisar , HARYANA - 125044, have been lost /Misplaced and the Holder(s) of the said Securities has / Have Applied it the Company to issue Duplicate Certificate(s)

SHARES REGD. FOLIO .NOs: **60459**
SHARE HOLDER NAME: **AMRIT KAUR SALUJA**

CERTIFICATE .NO : 00195294 - DISTINCTIVE NO : 20853562 - 20853661	CERTIFICATE .NO : 00129011 DISTINCTIVE NO : 12782967 - 12783066	CERTIFICATE .NO : 00444676 DISTINCTIVE NO : [illegible]

SHARES & REGD.FOLIO .NOs: **60460**
SHARE HOLDER NAME: **AMRIT KAUR SALUJA**

CERTIFICATE .NO : 129012 DISTINCTIVE NO : 12783067 - 12783166	CERTIFICATE .NO : 195295 DISTINCTIVE NO : 20853662 - 20853761	CERTIFICATE .NO : 444677 DISTINCTIVE NO : [illegible]

Any Person(s) Who has a claim in Respect of the Said Shares Should Lodge Such Claim with The Company at its Registered office within 15 Days from this Date, Else the Company will Proceed to Issue DUPLICATE SHARE CERTIFICATE(S) without any further Information.
Place: **HARYANA**
For: **PRAKASH INDUSTRIES LIMITED**

BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED

CIN: L24219TG1993PLC015963
Regd. Office: 8-2-269/S/3/A, Plot No. 3, Sagar Society, Road No. 2, Banjara Hills, Hyderabad-500 034. Tel:+ 91-40-42221212
Fax:+91-40-23540444; Website: www.bhagirad.com; Email: info@bhagirad.com

Extract of Standalone & Consolidated Statement of Unaudited Financial Results for the Quarter Ended 30th June, 2024

(₹ in Lakhs)

Sl. No.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter Ended			Year Ended	Quarter Ended			Year Ended
		30-06-2024 (Unaudited)	31-03-2024 (Audited)	30-06-2023 (Unaudited)	31-03-2024 (Audited)	30-06-2024 (Unaudited)	31-03-2024 (Audited)	30-06-2023 (Unaudited)	31-03-2024 (Audited)
1	Total Income from Operations (net)	11,441.34	11,285.25	10,043.73	41,153.04	11,365.80	11,271.96	10,032.97	41,032.64
2	Net Profit /(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	1,131.99	1,150.39	330.15	2,904.91	967.16	1,055.63	306.70	2,692.22
3	Net Profit/(Loss) for the period before tax, (after Exceptional and/or Extraordinary items)	1,131.99	1,150.39	330.15	2,904.91	967.16	1,055.63	306.70	2,692.22
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	723.15	811.78	219.98	2,030.24	570.65	721.61	196.53	1,822.14
5	Total Comprehensive income for the period (comprising Profit/Loss) for the period (after tax) and other comprehensive income (after tax)	758.35	819.82	240.59	2,054.79	605.85	729.64	217.13	1,846.70
6	Equity Share Capital	1,244.35	1,040.55	1,040.55	1,040.55	1,244.35	1,040.55	1,040.55	1,040.55
7	Other Equity (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	40,694.73	-	-	-	40,330.78
8	Earnings Per Share (of ₹1/- each)								
	Basic in ₹	0.63	0.78	0.21	1.95	0.50	0.69	0.19	1.75
	Diluted in ₹	0.62	0.66	0.21	1.79	0.49	0.59	0.19	1.61

Notes:

1. The above is an extract of the detailed format of Standalone & Consolidated Unaudited Financial Results for the quarter ended 30th June, 2024. The same have been reviewed by the Audit Committee and were taken on record by the Board of Directors in their respective meetings held on 02.08.2024. The statutory Auditors of the Company have carried out a Limited review of the aforesaid results.
2. The above is an extract of the detailed format of Standalone & Consolidated Unaudited Financial Results for the quarter ended 30th June, 2024 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015. The audited Financial Results in full format are available on the Websites of the Stock Exchange (www.bseindia.com) (https://www.nseindia.com) and the Company (www.bhagirad.com).

By order of the Board
For Bhagiradha Chemicals & Industries Limited
Sd/-
S. Chandra Sekhar
Managing Director

Place: Hyderabad
Date : 02.08.2024

SIND CO-OPERATIVE URBAN BANK LTD.

SIND BANK Estd. 1998

HEAD OFFICE : 1-8-50/7, P. G. ROAD, SECUNDERABAD – 500 003
Phones: 040-27721220 – 27897911
Email : info@sindbank.in, Website : www.sindbank.in
26 Years of Succesful Baning

Notice is hereby given that Annual General Body Meeting of the Share Holders of **" SIND CO-OPERATIVE URBAN BANK LTD. "** (Regd. No. TA 1451) Estd.1998, Head Office, H. No. 1-8-50/7, Prendherghast Road, **SECUNDERABAD – 500 003** for the financial year 2024-25 will be held on **SUNDAY, 18-08-2024 at 11.00 a.m.** at SREE SINDHI SATSANG DARBAR ASSOCIATION (SINDHU BHAVAN), 1-8-303/A, Sindhi Colony, Prendherghast Road, SECUNDERABAD – 500 003 to transact the following business in the Agenda.

Agenda:

1. To consider and approve the TWENTY SIXTH Annual Report of the Bank together with Audited Statement of Accounts and Audit Report for the Financial Year 2023-24
2. To approve/ratify income and expenditure incurred during the period 01.04.2023 to 31.03.2024
3. To consider and approve the appropriation of Net Profit for the Financial Year 2023-24
4. To consider and approve of Dividend on share capital for the F Y 2023-24
5. To ratify the admission , deletion, transfer and transmission of "A" Class share holders during the period from 01.03.2024 to 31.07.2024
6. To ratify the Investments made by the Bank during the period from 01.03.2024 to 31.07.2024
7. To ratify the Loans and Advances sanctioned by the Board during the period from 01.03.2024 to 31.07.2024
8. To approve Annual Budget and estimates for Deposits and Advances, Income and Expenditure for the ensuing Financial Year, 2024-25
9. To approve re-appointment of Statutory Auditors, M/s. Balasubramanyam & Co., Chartered Accountants, Secunderabad for the FY 2024-25
10. Any other matter with the permission of the Chair.

All the Shareholders are requested to attend the Annual General Body Meeting. In the absence of the requisite quorum within half an hour after the time specified for holding the General Body Meeting, the meeting shall adjourned to 11.30 a.m. on the same date i.e. 18th August, 2024 at the same venue mentioned above.

Sd/-
(PRASADA RAO G.N.S.)
Managing Director/CEO

Place: Hyderabad
Date: 25.07.2024

UNION BANK OF INDIA

यूनियन बैंक Union Bank of India

GHATKESAR BRANCH - 03
Door No. 7-185, Ground Floor, Main Road, NH-202, Srinivasanagar Colony, GHATKESAR, Medchal-Malkajgiri Dist. PIN:501301

[Rule - 8 (1)] POSSESSION NOTICE (For immovable property)

Whereas

The undersigned being the authorised officer of Union Bank of India, **Ghatkesar-03 Add: 7-185, Ground Floor, Main Road, NH-202, Srinivasanagar Colony, Ghatkesar.** under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002)and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16-05-2024 calling upon the borrower **Mr. Kambampati Venkata Ranganath and Mrs. Kambhampati Sumalatha** to repay the amount mentioned in the notice being Rs. 49,33,753 (Forty nine lakhs thirty three thousand seven hundred and fifty three only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read withrule 8 of the said rules on this **31st July of 2024.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **UNION BANK OF INDIA** for an amount **Rs. 49,33,753** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of Independent House on, Plot no.25 Western Part, in Sy no.221 and 236 Part, NFC Nagar, Chandupatlaguda Hamlet Ghatkesar, Medchal Malkajgiri Dist. Pin no.501301 and bounded by: North:33' Z.P. Road, South: 20'Wide Road, East: Plot No. 25 Eastern Part, West: Plot No. 38

Date: 31-07-2024
Place : Ghatkesar 3
Authorized Officer
UNION BANK OF INDIA

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Registered Office: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021.
Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

POSSESSION NOTICE (As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorized Officer of Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024). under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Sub-Section (4) of Section 13 the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowersin particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Reliance Commercial Finance Ltd.

The Borrower/co-borrowers/Mortgagor(s) attention is invited to the provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No. / Name of Borrower / Co-borrower	Date of Demand Notices	Date of Possession / Possession Status	Amount in Demand Notice (Rs.)
1.	**1 SHAIK AHAMAD 2.SHAIK JULEKA LOAN NOS:- RLALVIJ000356453 RLALVIJ000356457**	**16-12-2022**	**30-07-2024 Symbolic possession**	**Rs. 20,55,467 /-** (Rupees Twenty Lakhs Fifty Five Thousand Four Hundred and Sixty Seven only) as on 08.12.2022
	Description of property: A. A.C.C tin sheet shed raised in an extent of 462.0 Sq.Yds or 386.287 Sq.Mts consisting with 2 items in Survey No. 6, Near Door No.9-456/1, as per tax demand notice present Door No. 9-6098, Asst.No.1020014578, Rev ward No. 5, Rajaka colony situated in Chilakaluri Municipality and within the limits of S.R.O Chilakaluripet of Guntur District., being bounded by:- **Schedule :** Item No. 1 :- An extent of 206.0 Sq.Yds or 174.0 Sq.Mts. **East :** Land belongs to Thota Radha Krishna 15.0"ft **South :** Land belongs to Shaik Ahamad 122.06" ft **West :** Road Margin 15.0"ft **North :** Land belongs to Shaik Kalesha 124.08"ft **Item No. 2 :-** An extent of 256.0 Sq.Yds or 214.04 Sq.Mts. **East :** Land belongs to Thota Radha Krishna 9.0"ft **South :** Land belongs to Thota Radha Krishna 120.0" ft **West :** Road Margin 9.0"ft **North :** Land belongs to Fathimabi 122.6"ft			
2.	**1CHILUKURI DEVENDRA 2.CHILUKURI PADMAJA, LOAN NO:- RLALVIJ000344892**	**20-04-2022**	**31-07-2024 Symbolic possession**	**Rs. 16,10,829 /-** (Rupees Sixteen Lakhs Ten Thousand Eight Hundred and Twenty Nine Only) as on 15/04/2022
	Description Of Property: R.C.C roofed building constructed in an extent of 726.0 Sq.Yds or 607.2 Sq.Mts. Plinth area =625 Sq.Feets. In R.S No. 80, Door No. 4-16B as per Tax receipt - Present Door N0.1-16A Assessment No. 407 situated in chekkapalli Village and Gram Panchayat, Musunuru Revenue Mandal within the limits of S.R.O.Nuzvid of Krishna Dist being bounded by:- **SCHEDULE: EAST** : Panchayat Road **SOUTH** : Property of Chilukuri Subba Rao **WEST :** Property of Chilukuri Nageswara Rao **NORTH** : Property of Chilukuri Subba Rao			
3.	**1 MULPURI VENKATESWARARAO 2. MULPURI RAJESWARI, LOAN NOS:- RLALVIJ000339807, RLALVIJ000339813**	**20-06-2022**	**31-07-2024 Symbolic possession**	**Rs. 27,35,245 /-** (Rupees Twenty Seven Lakhs Thirty Five Thousand Two Hundred and Fourty Five only) as on 20/06/2022
	Description Of Property: A R.C.C roofed ground floor building constructed in an extent of Ac. 0-23 Cts which is equivalent to 1113.2 Sq. Yds or 930.769. Sq.Mtrs in R.S No. 106, Door No. 3-38, Block No.3, Asst No. 338 situated in Kavvagunta Village and Gram panchayat, Pedavegi Mandal and with in the limits of S.R.O Eluru, West Godavari District, **being bounded by:- East :** Land belongs to Mulpuri Chinna Manikyala Rao **South :** Land belongs to Mulpuri Venkateswararao West: Land belongs to Mulpuri Nageswararao **North** : Land belongs to Mundela Pothuraju			
4.	**1 SUPRABHATA REDDY PAMALA 2. PAMALA HYMAVATHI, LOAN NOS:- RLLPVIJ000316723**	**15-06-2022**	**30-07-2024 Symbolic possession**	**Rs.20,56,559/-** (Rupees Twenty Lakhs Fifty Six Thousand Five Hundred and Fifty Nine only) as on 13/06/2022
	Description of property: An undivided unspefified and indivisible share measuring (I.e) 52.926 Sq.Yds or 44.25 Sq.Mts share site in 355.306 Sq.Yds out of 1965.332 Sq. Yds I.e Schedule-A property along with a Triple Bed Room Flat, bearing Flat No. 208(semifinished skelton) in the First Floor in the Dharani Homes situated at keritepadu village, S.R.O, Koretipadu,Guntur District is bounded by: **East :** Open to Sky. **South :** Open to Sky. **West** : Open to Sky, **North**: Open to Sky & Corridor. Within these four boundaries measuring 1395 Sq.Ft area of Flat including common area along with a Car parking in stilt floor and along wih right upon common amenities and common passages.			

Dated : 03.08.2024 Place: Andhra Pradesh **Authorized Officer, Authum Investment & Infrastructure Limited**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED OPERATING IN HOTEL INDUSTRYAT HIMAYATHNAGAR, HYDERABAD, TELANGANA
[Under Sub-Regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED** **CIN No.:** U55101TG2013PTC091509 **PAN No.:** AAVCS0163R
2.	Address of the registered office	M.NO: 3-6-552 TO 558 & 558/1, MAIN ROAD LEVEL 5,6,7, HIMAYATHNAGAR, Hyderabad, Telangana, India, 500029
3.	URL of website	The URL is not functioning. Further details can be obtained from RP.
4.	Details of place where majority of fixed assets are located	HIMAYATHNAGAR, HYDERABAD, TELANGANA
5.	Installed capacity of main products/ Services	"The hotel operates on Level 6 (5th Floor) & Level 7 (6th Floor) with a total space of 27,570 sq. ft., comprising 50 occupancy rooms which includes (i) 7 suites(ii) 27 executive rooms, (iii) 8 deluxe rooms(iv) 8 single rooms and (v)one boardroom with a seating capacity of 18 members.On Level 5 (4th Floor) with total a space of 9,615 sq. ft., which includes (i)one banquet hall with a seating capacity of 200 Members, covering 3,388.50 sq.ft. (ii) The restaurant facility occupies 2,220.25 sq.ft., and (iii) with the kitchen spanning 752.25 sq. Ft."
6.	Quantity and value of main products/ services sold in last financial year	**As per Audited Financial Statements for F.Y. 2022 - 23:** Revenue from Operations: Rs. 63.76 Lakhs Expenses: Rs. 121.23 Lakhs Net Loss: Rs. 57.48 Lakhs Provisionals for the F.Y. 2023 - 24 are currently under Preparation.
7.	Number of employees/ workmen	20
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	**For Financial Statements of the previous two years, please email us at: sripavanakeertihotels.rp2@gmail.com** ***List of Creditors:*** https://ibbi.gov.in/en/claims/front-claim-details/15873
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For detailed invitation of EOI, E-Mail at sripavanakeertihotels.rp2@gmail.com
10.	Last date for receipt of expression of interest	**Sunday, 18th August, 2024**
11.	Date of issue of provisional list of prospective resolution applicants	**Friday, 23th August, 2024**
12.	Last date for submission of objections to provisional list	**Wednesday, 28th August, 2024**
13.	Date of issue of final list of prospective resolution applicants	**Monday, 2nd September, 2024**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**Saturday, 7th September, 2024**
15.	Last date for submission of resolution plans	**Tuesday, 8th October, 2024**
16.	Process email id to submit Expression of Interest	**Email Id: sripavanakeertihotels.rp2@gmail.com**

Sd/- GOVADA VENKATA SUBBARAO
Resolution Professional
Registration No.: IBBI/IPA-003/IP-N00358/2021-2022/13753
AFA No. AA3/13753/02/080824/300943; Valid Upto: 08/08/2024
Reg. Address: Rajiv Swagruha Apartments, Block A 05, Flat 106, Classic Diamond Towers, Anand Nagar, GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana - 500068
In the matter of SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED

Date:3rd August, 2024
Place: Hyderabad

Geekay Wires Limited

(KANDOI GROUP)

Regd. Office: 11-70/5, G.P. Complex, Balanagar, Hyderabad - 500 018, Telangana
Tel: +91-40-23778090; Fax: +91-40-2377 8091 Email: geekaywires@gmail.com
Website: www.geekaywires.com **CIN: L63000TG1989PLC010271**

Extract of Unaudited Financial Results for the Quarter Ended 30th June 2024

(Rs. In Lakhs)

Sl. No.	Particulars	Quarter Ended			Year Ended
		Quarter Ended 30/06/2024 (UnAudited)	Quarter Ended 31/03/2024 (Audited)	Quarter Ended 30/06/2023 (UnAudited)	Year Ended 31/03/2024 (Audited)
1	Total Income from Operations	10,567.33	10,861.84	10,130.22	44,066.36
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	1,349.36	1,428.50	1,181.38	5,480.47
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,349.36	1,428.50	1,181.38	5,480.47
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,003.21	985.70	832.14	3,937.92
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,003.21	985.70	832.14	3,937.92
6	Equity Share Capital	1,045.20	1,045.20	1,045.20	1,045.20
7	Reserves (excluding Revaluation Reserve) as shown in the Balance Sheet of the previous year	10,640.67	9,420.29	6,681.67	9,420.29
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic	1.92	1.89	1.59	7.54
	2.Diluted	1.92	1.89	1.59	7.54

1. The above results are prepared as per the Indian Accounting Standards ("IND AS") notified under Section 133 of the Companies Act,2013 read together with the Companies (Indian Accounting Standard) Rules 2015.
2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 02,2024 and is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) and the company website: www.geekaywires.com
3. The previous years/ period have been regrouped/rearranged and recasted wherever necessary to make them comparable.

For Geekay Wires Limited
Sd/-
Ghanshyam Dass
(Managing Director)
DIN: 01539152

Place : Hyderabad
Date : 02-08-2024

కోచింగ్ సెంటర్ విషాదంపై సిబిఐ దర్యాప్తు

ఢిల్లీ హైకోర్టు ఆదేశం

న్యూఢిల్లీ: దేశ రాజధానిలోని రాజేందర్ నగర్‌లోగల ఒక కోచింగ్ సెంట ర్ బేస్‌మెంట్‌లోకి వరద నీరు ప్రవహించడంతో ముగ్గురు సివిల్ సర్వీసెస్ ఆశావహులు ప్రాణాలు కోల్పోయిన ఘటనపై దర్యాప్తును సిబిఐకి బదిలీ చేస్తూ ఢిల్లీ హైకోర్టు శుక్రవారం ఉత్తర్వులు జారీచేసింది. ఈ క్రిమినల్ కేసును దర్యాప్తు చేసేందుకు పర్యవేక్షించేందుకు ఒక సీనియర్ అధికారిని నియమించవలసిదిగా సెంట్రల్ విజిలెన్స్ కమిషన్(సివిసి)ను తాత్కాలిక ప్రధాన న్యాయమూర్తి జస్టిస్ మన్మోహన్ సారథ్యంలోని ధర్మాసనం ఆదేశించింది. కోచింగ్ సెంటర్ విషాద ఘటనపై పోలీసులు, ఢిల్లీ మున్సిపల్ కార్పొరేషన్ అధికారుల తీరుపై హైకోర్టు ఆగ్రహం వ్యక్తం చేసింది.

ప్రజాస్వామ్య వ్యవస్థలో గవర్నర్ల పాత్ర ముఖ్యం

రాష్ట్రపతి ముర్ము అభిభాషణ ● కేంద్రం, రాష్ట్రాల మధ్య సమర్థ వారధులు కావాలి: గవర్నర్లకు ప్రధాని సూచన ● గవర్నర్ల రెండు రోజుల మహాసభ ప్రారంభం

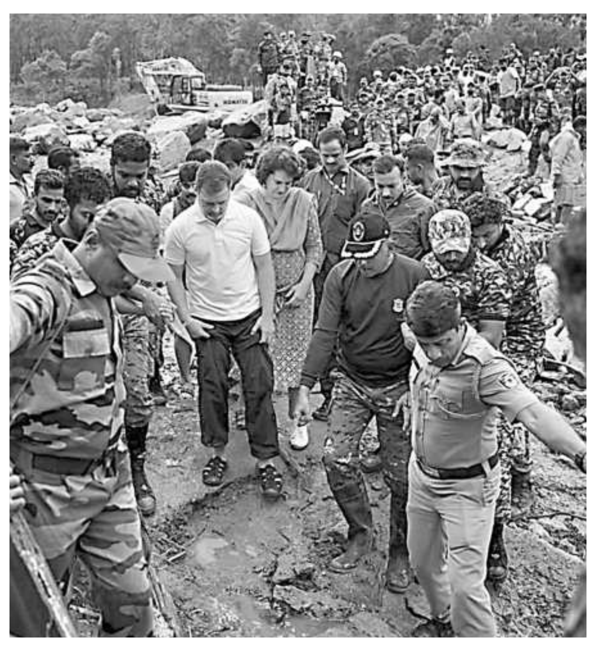
న్యూఢిల్లీ : కేంద్రం, రాష్ట్రాల మధ్య సమర్థమైన వారధిగా కీలక పాత్ర పోషించాలని, అణగారిన వర్గాలను అనుసంధానించే రీతిలో ప్రజలతో, సామాజిక సంస్థలతో చర్చలు జరపాలని గవర్నర్లకు ప్రధాని నరేంద్ర మోడీ శుక్రవారం విజ్ఞప్తి చేశారు. రాష్ట్రపతి ద్రౌపది ముర్ము ప్రారంభించి, అధ్యక్షత వహించిన గవర్నర్ల రెండు రోజుల మహాసభను ఉద్దేశించి ప్రధాని మోడీ ప్రసంగిస్తూ, గవర్నర్ పదవి రాజ్యాంగం పరిధిలో, ముఖ్యంగా ఆదివాసీ ప్రాంతాలకు సంబంధించి ప్రజల సంక్షేమంలో కీలక పాత్ర పోషించగల ముఖ్యమైన వ్యవస్థ అని పేర్కొన్నారు. మహాసభ ప్రారంభ సెషన్‌లో రాష్ట్రపతి, ఉప రాష్ట్రపతి జగ్దీప్ ధన్‌ఖర్, కేంద్ర హోమ్ శాఖ మంత్రి అమిత్ షా కూడా ప్రసంగించారు. 'కేంద్రం, రాష్ట్రాల మధ్య సమర్థమైన వారధిగా కీలక పాత్ర పోషించాలని, అణగారిన వర్గాలను అనుసంధానించే రీతి లో ప్రజలతో, సామాజిక సంస్థలతో చర్చలు జరపాలని ప్రధాని తన ప్రసంగంలో గవర్నర్లను కోరారు' అని రాష్ట్రపతి భవన్ విడుదల చేసిన ఒక ప్రకటన తెలియజేసింది. కేంద్ర, రాష్ట్ర సంబంధాలను రూపుదిద్దడంలోనే కాకుండా సామాన్య ప్రజల కోసం సంక్షేమ పథకాలను ప్రోత్సహించడంలో కీలక పాత్ర పోషించగల విస్తృత శ్రేణి అంశాలను మహాసభ చర్చిస్తుంది. మహాసభ శనివారం ముగుస్తుంది. అన్ని రాష్ట్రాల మధ్య మెరుగైన సమన్వయంతో వివిధ కేంద్ర సంస్థలు పని చేయడం ప్రజాస్వామ్యం సాఫీగా సాగడానికి కీలకం అని రాష్ట్రపతి ముర్ము తన స్వాగతోపన్యాసంలో సూచించారు. తమ తమ రాష్ట్రాల రాజ్యాంగ అధిపతులుగా తాము ఈ సమన్వయాన్ని ఎంత ముందుకు తీసుకువెళ్లగలమో ఆలోచించాలని గవర్నర్లకు ఆమె సలహా ఇచ్చారు. జాతీయ లక్ష్యాల సాధనలో కీలకం కాగల అంశాలను జాగ్రత్తగా ఎంపిక చేసి ఈ మహాసభ అజెండాలో భాగం చేసినట్లు ముర్ము తెలిపారు. మహాసభలో చర్చలు భాగస్వాములందరికీ విశిష్ట అనుభవం కాగలదని, వారి నిర్వహణకు దోహదం చేస్తాయని రాష్ట్రపతి అన్నారు. గవర్నర్లు అందరూ తాము చేసిన ప్రమాణానికి న్యాయం చేస్తూ ప్రజల సంక్షేమానికి పాటుపడుతూనే ఉంటారని రాష్ట్రపతి దృఢవిశ్వాసం వెలిబుచ్చారు. క్రిమినల్ న్యాయానికి సంబంధించి మూడు కొత్త చట్టాల అమలుతో దేశంలో న్యాయ వ్యవస్థలో నవ శకం ఆరంభమైందని ముర్ము చెప్పారు. ఆదివాసీ ప్రాంతాల ప్రజల సమ్మిళిత అభివృద్ధికి మార్గాలు సూచించవలసిందిగా గవర్నర్లకు విజ్ఞప్తి చేశారు.

వయనాడ్ మృతులు 297 మంది

వాయనాడ్ : కేరళలోని వాయనాడ్ కొండచరియల ఘోర విపత్తులో మృతుల సంఖ్య శుక్రవారానికి 297కి చేరింది. 250 మందికి పైగా గాయపడ్డారు. ఇ ప్పటికీ 206 మంది జాడ తెలియడం లేదు. ఇటీవలి కాలంలో ఎప్పుడూ జరగని మానవ కలిగా వాయనాడ్ ఘటన నిలిచింది. కేరళకు కకావికలం చేసిన ఈ ప్రకృతి వైపరీత్యం దేశవ్యాప్తంగానే కాకుండా ప్రపంచవ్యాప్తంగా భారీ విషాద ఘటనగా మారింది. వరుసగా నాలుగో రోజు ఈ ప్రాంతంలో పెద్ద ఎత్తున సహాయక చర్యలు జరుగుతున్నాయని శుక్రవారం స్థానిక అధికారులు తెలిపారు. మృతులు, క్షతగాత్రుల సంఖ్య గురించి కేరళ ఆరోగ్య మంత్రిత్వశాఖ కూడా నిర్ధారించింది. అయితే గల్లంతైన వారి సమాచారం తెలిస్తే తప్ప కొండలు విరిగిపడ్డ వరదల విపత్తులో మృతుల సంఖ్య గురించి పూర్తి స్థాయి లో చెప్పడానికి వీల్లేదని అధికారులు స్పష్టం చేశారు. ఆరోగ్య మంత్రిత్వశాఖ వెలువరించిన ప్రకటనలో పెద్ద ఎత్తున భౌతిక కాయాలను వెలికి తీసినట్లు తెలిపారు. వీరిలో దాదాపు వందమంది వరకూ మహిళలు, 30మంది వర0కూ పిల్లల శవాలు ఉన్నాయి. ఇప్పటికీ ఈ ఘటన నుంచి తేరుకోకుండా కోలుకోకుండా ఉన్న ఈ ప్రాంతంలో మిగిలిన వారి పరిస్థితి అరణ్యరోదనగా మారిం ది. పోస్టుమార్టం తరువాత బంధువులకు శవాలను అప్పగించారు. కొన్ని ప్రాంతాల్లో కేవలం మానవ శరీర భాగాలే దొరకడంతో వాటి ద్వారానే వ్యక్తులను గుర్తించి సమీప బంధువులకు పంపించారు. తమ వారు దిక్కులేని చావు కు గురి కావడంతో జనం దుఖంతో తల్లడిల్లుతున్నారు. దాదాపు 300 మంది వరకూ గాయాల పాలయిన వారికి చికిత్స అందించి పంపించారు.

గాయపడ్డ వారికోసం ఐసియుల ఏర్పాటు

వాయనాడ్ ప్రాంతంలోని పలు ఆసుపత్రులలో హుటాహుటిన అత్యవసర చికిత్స విభాగాలు (ఐసియూ) ఏర్పాటు చేసినట్లు రాష్ట్ర ఆరోగ్య మంత్రి వీణా జార్జి తెలిపారు. ప్రభుత్వ ఆసుపత్రులలో ఏర్పాటు చేసిన ఈ ఐసియూలలో గాయపడ్డ వారికి చికిత్స నిర్వహిస్తున్నారని వివరించారు. ఇప్పటి వరకూ దొరికిన కొన్ని శరీర భాగాల జన్యు నమూనాలను సేకరించారని, వీటి ద్వారా వ్యక్తుల గుర్తింపునకు నిపుణులు యత్నిస్తున్నారని వివరించారు. ఈ విషయా న్ని జిల్లా కలెక్టరు మేఘశ్రీ డిఆర్ కూడా ధృవీకరించారు. అంతకు ముందు కేరళ సహాయక డిజిపి అజిత్ కుమార్ విలేకరులతో మాట్లాడారు. ఇప్పటికీ 300 మంది వరకూ జాడ తెలియకుండా పొయ్యారని, వీరి పరిస్థితి గురించి ఆందోళన చెందుతున్నామని తెలిపారు. ఓ వైపుఏ భారీ స్థాయిలో ప్రతికూల వాతావరణం, వరదలు బురదలతో సహాయక చర్యలకు తీవ్ర ఆటంకం ఏర్పడుతోంది. పలు చోట్ల ధ్వంసం అయిన ఇళ్లు, భవనాలు, పాడయిన రోడ్లతో సహాయక బృందాలు ఇక్కట్లను ఎదుర్కొంటున్నారు. ఎక్కడైనా ఎవరైనా సజీవంగా మిగిలి ఉన్నారా? విగతజీవులై కూరుకుపొయ్యారా? అనేది కనుక్కోవడానికి పెద్ద ఎత్తున గాలింపు జరుగుతోంది. తమ అనుభవంలో ఇంతవరకూ ఎప్పుడూ ఈ స్థాయి వైపరీత్యాన్ని తాము చూడలేదని రెస్క్యూటీంకు చెందిన ఓ అధికారి తెలిపారు. దెబ్బతిన్న ప్రాంతాల్లో ఇప్పటికీ 91 సహాయక శిబిరాలను ఏర్పాటుచేశారు. వీటిలో పదివేల మంది వరకూ



తలదాచుకుంటున్నారు.

వయనాడ్‌లో మెంటల్ హెల్త్ టీం

తిరువనంతపురం : కొండచరియలు పిడుగుపాటు అయిన వాయనాడ్‌లో ఇప్పుడు సజీవంగా బతికి ఉన్న వారిలో అత్యధిక సంఖ్యలో మానసిక భయాలకు లోనవుతున్నారు. పలువురు ఇప్పటికీ వణికిపోతున్నారు. దీనితో వీరికి తగు చికిత్స కోసం రాష్ట్ర ఆరోగ్య మంత్రిత్వశాఖ ప్రత్యేకంగా 121 మందితో మెంటల్ హెల్త్ టీంను ఏర్పాటు చేసింది. ఈ విషయాన్ని రాష్ట్ర ఆరోగ్య మంత్రి వీణా జార్జి శుక్రవారం విలేకరులకు తెలిపారు. దెబ్బతిన్న వారిని మానసికంగా కోలుకునేలా చేసిందుకు ఈ బృందం ప్రయత్నిస్తుంది. ప్రత్యేకించి పలు ప్రాంతాలలో కన్పించకుండా పోయిన వారి బంధువులు తమ వారి కోసం తల్లడిల్లుతూ ఉండటంతో పలు రకాలుగా టెన్షన్లకు గురవుతున్నారు. ఇక అత్యంత దారుణ స్థితిలో చనిపోయిన వారిని చూసి ఆత్మీయులు షాక్‌కు గురయ్యారు. ఇప్పుడు ఏర్పాటు అయిన మానసిక స్వాంతన బృందాల సాయం కోసం ప్రత్యేకంగా 14416 కాల్‌సెంటర్‌ను ఏర్పాటు చేశారు. 24 గంటలూ ఇది బాధితుల కోసం అందుబాటులో ఉంటుంది.

వయనాడ్ దుర్ఘటనను కేంద్రం విభిన్నంగా పరిగణించాలి: రాహుల్

వాయనాడ్ : కేరళలోని వాయనాడ్ జిల్లాలో కొండచరియలు విరిగిపడిన దుర్ఘటన 'దారుణ విషాదం' అని, ఆ రాష్ట్రంలో ఒక్క ప్రాంతంలో అటువంటి తీవ్ర ఉత్పాతం ఇప్పటి వరకు సంభవించలేదని లోక్‌సభలోని ప్రతిపక్ష నాయకుడు, కాంగ్రెస్ నేత రాహుల్ గాంధీ శుక్రవారం పేర్కొన్నారు. దానిని విభిన్నంగా పరిగణించాలని ఆయన కోరారు. తాను ఢిల్లీలో ఈ వ్యవహారం ప్రస్తావించబోతున్నానని, కేరళ ముఖ్యమంత్రి పినరయి విజయన్‌తో కూడా మాట్లాడతానని, ఎందుకంటే 'ఇది విభిన్న స్థాయి విషాదం, దీనిని విభిన్నంగానే పరిగణించాలి' అని రాహుల్ సూచించా రు. కాంగ్రెస్ పార్టీ వాయనాడ్‌లో వందకు పైగా ఇళ్లు నిర్మించగలదని కూడా ఆయన వాగ్దానం చేశారు.

రాడార్‌తో వయనాడ్‌లో ఊపిరి ఉనికి

వాయనాడ్ : కేరళలో కొండచరియల విపత్తు తాకిడి వాయనాడ్‌లో రాడార్‌లను రంగంలోకి దింపారు. అత్యంత శక్తివంతం, అధునాతనమైన రా డార్ వ్యవస్థ ద్వారా గాలింపు బృందాలు బురదలో ఓ ప్రాణి ఊపిరిని పసికట్టాయి. ఇక్కడ రంగంలోకి దింపిన రాడార్‌తో బురదలోపల ఓ ప్రాణి శ్వాస సంకేతాలను కనుగొన్నట్లు అధికారులు తెలిపారు. అయితే ఇది జంతువా? లేక మనిషా అనేది వెల్లడికాలేదు. తాము ఉపయోగించిన రాడార్‌పై నీలం రంగు సిగ్నల్ వెలువడిందని, బాగా దెబ్బతిన్న ముండక్కాయ్ గ్రామంలో తమకు ఈ క్లూ దొరికిందని సహాయక బృందాల అధికారులు వివరించారు.అంతకుముందు ఇదే ప్రాంతంలో రాడార్ సాయం తో పూర్తిగా మునిగిపోయి ఉన్న ఇంటిని గుర్తించారు. ఇప్పుడు ఈ ప్ర క్రియ క్రమంలోనే ప్రాణి శ్వాసతో కొట్టుమిట్టాడుతున్నట్లు గమనించామ ని, ఇక్కడ గాలింపు చర్యలు ముమ్మరం చేశారని అధికారులు తెలిపారు.

బహిరంగ ప్రకటన

(ఇన్‌సాల్వెన్సీ మరియు బ్యాంక్రప్టసీ కోడ్‌లోని నియమం 9(1) ప్రకారము కార్పొరేట్ ఋణగ్రహీతలకు వ్యక్తిగత హామీదారుల దివాల ప్రక్రియ కోసం న్యాయ నిర్ణేతకు దరఖాస్తు నియమాలు 2019)

M/s. G S ఆయిల్స్ లిమిటెడ్ యొక్క వ్యక్తిగత హామీదారు శ్రీ ఉమేష్ కుమార్ అగర్వాల్ యొక్క ఋణదాతలకు గమనిక

ఈ నోటీసు ద్వారా తెలియజేయునది ఏమనగా నేషనల్ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్ వారు ఇన్‌సాల్వెన్సీ రిజల్యూషన్ ప్రాసెస్ కోడ్ యొక్క సెక్షన్ 60 క్రింద దివాలా ప్రక్రియ విషయంలో స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా వారిచే IBC, 2016 యొక్క సెక్షన్ 121 క్రింద దాఖలు చేయబడిన CP (IB) No. 9/95/HDB/2023లో ఇచ్చిన [illegible]

8.	బ్యాంక్రప్టసీ ట్రస్టీతో ఉత్తర ప్రత్యుత్తరాలు జరుపుటకు ఉపయోగించే చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నెం.104, కావూరి సుప్రీమ్ ఎన్‌క్లేవ్, కావూరి హిల్స్, మాధాపూర్ హైదరాబాద్-500033. తెలంగాణ. E-Mail: pg.gsoils@gmail.com

గమనిక: ఋజువుతో తప్పుడు లేదా తప్పుదోవ పట్టించే క్లైముల దాఖలుపై, ఇన్సాల్వెన్సీ మరియు బ్యాంక్రప్టసీ కోడ్, 2016 లేదా ఏదేని వర్తించు ఇతర చట్టంలోని నిబంధనలను అనుసరించి జరిమానా విధించబడును.

తేది : 03.08.2024
ప్రదేశం : హైదరాబాద్
దొమ్మేటి సూర్యరామకృష్ణ సాయిబాబా
బ్యాంక్రప్టసీ ట్రస్టీ

లెక్స్ నింబుల్ సొల్యూషన్స్ లిమిటెడ్
LEX NIMBLE SOLUTIONS
CIN: L74140TG2005PLC045904
రిజిస్టర్డ్ చిరునామా: క్యూ3, మాడ్యుల్ ఎ1, 10వ అంతస్తు, సైబర్ టవర్స్, హైటెక్ సిటీ, మాదాపూర్, హైదరాబాద్, తెలంగాణ-500081, ఫోన్: 040 23122330
ఇ-మెయిల్: Investment@lexnimble.in I వెబ్‌సైట్: www.lexnimble.in

19వ వార్షిక సాధారణ సమావేశ ప్రకటన

మెస్సర్స్ లెక్స్ నింబుల్ సొల్యూషన్స్ లిమిటెడ్ సభ్యుల 19వ వార్షిక సాధారణ సమావేశం (AGM) 19వ AGM నోటీసులో పేర్కొన్న వ్యాపార లావాదేవీల నిమిత్తం 29 ఆగస్టు, 2024 గురువారం ఉ॥ 8.00గం॥లకు (IST) వీడియో కాన్ఫరెన్సింగ్/ ఇతర ఆడియో విజ్యువల్ సాధనాలు (VC/OAVM) ద్వారా నిర్వహించబడుతుందని ఈ నోటీసు ద్వారా తెలియజేయడమైనది. కోవిడ్-19 విపత్తు కారణంగా MCA జనరల్ సర్క్యులర్ నెం. 09/2023 తేది: 25 సెప్టెంబర్, 2023 మరియు అన్ని గత MCA సర్క్యులర్స్ మరియు సెబిచే జారీచేయబడిన సర్క్యులర్ నెం. SEBI/HO/CFD/CMD2/CIR/P/ 2022/62 తేది: 13 మే, 2022 (సెబి సర్క్యులర్)ను అనుసరిస్తూ [illegible]

... రిఫర్‌చేయవచ్చును. అది హెల్ప్ సెక్షన్ క్రింద www.evoting.nsdl.comలో లభించును లేదా హెల్ప్ డెస్క్, ఇ-ఓటింగ్ evoting@nsdl.co.inకు ఇ-మెయిల్ పంపవచ్చును లేదా టోల్ ఫ్రీ నెం. 18001020 990 కు కాల్ చేయవచ్చును. సభ్యులు ఎంఎస్ పల్లవి మాత్రే మేనేజర్, NSDL వారిని నిర్ధారిత ఇ-మెయిల్ ఐడి: evoting@nsdl.co.in లో కూడా సంప్రదించవచ్చును. సభ్యులు పరిష్కరించబడని సమస్యలు ఏవైనా ఉంటే వాటి కొరకు investment@lexnimble.inకు ఇ-మెయిల్ పంపడం ద్వారా కంపెనీ సెక్రటేరియెట్ డిపార్ట్‌మెంట్ కూడా సంప్రదించవచ్చును.

లెక్స్ నింబుల్ సొల్యూషన్స్ లిమిటెడ్ తరఫున
సం/- స్వరలి సచిన్ షింగ్నే
కంపెనీ సెక్రెటరీ & కాంప్లియన్స్ ఆఫీసర్
తేది: 03.08.2024
ప్రదేశము: హైదరాబాద్

కెనరా బ్యాంక్ Canara Bank (భారత ప్రభుత్వరంగ సంస్థ) Syndicate
ప్రాంతీయ కార్యాలయం, విశాఖపట్నం-I
డి.నెం. 9-29-15/7, పద్మావతి టవర్స్, బాలాజీనగర్, సిరిపురం, విశాఖపట్నం-530003. ఫోన్: 8331036926

స్థిరాస్తులు అమ్మకానికి ఇ-వేలం అమ్మకం ప్రకటన

సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్సు, 2002 లోని 8(6) నిబంధనలతో చదవబడు సెక్యూరిటైజేషన్ & రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ యాక్టు, 2002 క్రింద స్థిరాస్తుల అమ్మకానికి ఇ-వేలం ప్రకటన.

సెక్యూర్డ్ క్రెడిటార్ అయిన కెనరా బ్యాంక్, మద్దిలపాలెం బ్రాంచ్ వారికి ఋణగ్రహీత: 1. మెస్సర్స్ మౌంట్ డియాస్ ఎడ్యుకేషనల్ సొసైటీ (ఋణగ్రహీత), 2. శ్రీమతి ముత్తంశెట్టి విజయ నిర్మల (ఛైర్‌పర్సన్), 3. శ్రీ ముత్తంశెట్టి కృష్ణారావు (జరల్ సెక్రటరీ), 4. శ్రీ సుమేధ యాగ్ని ముత్తంశెట్టి (వైస్ ప్రెసిడెంట్), 5. శ్రీ ముత్తంశెట్టి అఖిల (జాయింట్ సెక్రటరీ), 6. శ్రీమతి ముత్తంశెట్టి నాగేశ్వరమ్మ (ట్రెజరర్), 7. మెస్సర్స్ నోవా ఎడ్యుకేషనల్ సొసైటీ, 8. ప్రియదర్శిని ఎడ్యుకేషనల్ సొసైటీ, 9. SVLNSVD (శ్రీ వరాహ లక్ష్మీ నరసింహ స్వామి వారి దేవస్థానం), 10. మెస్సర్స్ మౌంట్ డియాస్ ఎడ్యుకేషనల్ సొసైటీ, అడవివరం వారు తేది. 17.12.2023 నాటికి చెల్లించవలసిన బకాయి రూ.23,12,48,468.23/- (ఇరవై మూడు కోట్ల పన్నెండు లక్షల నలభై ఎనిమిది వేల నాలుగు వందల అరవై ఎనిమిది రూపాయలు మరియు ఇరవై మూడు పైసలు) + వడ్డీ మరియు ఖర్చులను కలిపి మొత్తమును రాబట్టుకొనుటకు కెనరా బ్యాంక్, రీజనల్ ఆఫీస్-I విశాఖపట్నం అధీకృత అధికారిచే నిర్మాణాత్మక/భౌతిక స్వాధీనం చేసుకున్న, సెక్యూర్డ్ క్రెడిటార్‌కు తనఖాపెట్టిన దిగువ వివరించిన స్థిరాస్తిని తేది 25.09.2024న "ఎక్కడ ఎలా ఉన్నది" "అక్కడ అలా" మరియు "అక్కడ ఏమున్నదో అది" అనే ప్రాతిపదికన విక్రయించబడునని ప్రజానీకానికి మరియు ముఖ్యంగా పైన తెలిపిన ఋణగ్రహీత(లు) & హామీదారులకు ఈ నోటీసు ద్వారా తెలియజేయడమైనది.

ఇ-వేలం తేది & సమయం: 25.09.2024, మ॥ 12:00 గం.ల నుండి మ॥ 01:00 గం.ల వరకు

(అమ్మకం ముగిసే వరకు ప్రతి 5 నిమిషముల వ్యవధిలో అపరిమిత పొడిగింపుతో)

రిజర్వు ధర: రూ.22,59,00,000/- ధరావత్తు సొమ్ము: రూ. 2,25,90,000/-

రిజర్వు ధర: రూ.29,43,00,000/- ధరావత్తు సొమ్ము: రూ. 2,94,30,000/-

రిజర్వు ధర: రూ.47,74,00,000/- ధరావత్తు సొమ్ము: రూ.4,77,40,000/-

రిజర్వు ధర: రూ. 2,11,00,000/- ధరావత్తు సొమ్ము: రూ. 21,10,000/-

[illegible] www.canarabank.com [illegible] https://www.bankeauctions.com [illegible] 9948182222.

తేది: 02.08.2024, ప్రదేశం: విశాఖపట్నం సం/- అధీకృత అధికారి, కెనరా బ్యాంక్

MLR Institute of Technology
(Autonomous)
Private Un-Aided Non-Minority Institute
(Approved by AICTE, Affiliated by JNTUH Accredited by NAAC, NBA)
Dundigal Police Station Road, Gandimysamma 'X'Road, Hyderabad - 43
Ph: 9652226061 / 9866675818, Website: www.mlrinstitutions.ac.in
EAMCET CODE MLID

ADMISSION NOTIFICATION – Category "B"

Candidates seeking admissions into B.Tech 1st year for the A.Y.2024-25 (15% Management quota and 15% NRI quota) in the following courses as per AICTE approval of intake, can be obtained from the college counter.

Courses	AERO	CSE	CSE (AI & ML)	CSE (DS)	ECE	EEE	MECH

Filled in applications along with copies of relevant certificates and application fee of Rs.5000/- (Non Refundable) in cash or DD to be paid in favour of the MLR Institute of Technology, Hyderabad, can be submitted in person in the college on any working day between 10:00AM to 04:00PM on or before 08-08-2024.The eligibility and admission will be as per the Telangana State Government Rules & TSCHE orders. For more information refer college website www.mlrinstitutions.ac.in.

Date:03-08-2024 PRINCIPAL

ఫారం – G

తెలంగాణ, హైదరాబాద్, హిమాయత్ నగర్ వద్ద హోటల్ ఇండస్ట్రీగా ఆపరేటింగ్ లో ఉన్న, శ్రీ పవన్ కీర్తి హోటల్స్ ఇండియా ప్రైవేటు లిమిటెడ్ యొక్క ఆసక్తి వ్యక్తీకరణ కొరకు ఆహ్వానము

(ఇన్సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తుల కొరకు దివాలా తీర్మాన ప్రక్రియ), రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 36ఎ లోని సబ్-రెగ్యులేషన్ (1) క్రింద)

సంబంధిత వివరములు

1.	కార్పొరేట్ డెటార్ యొక్క PAN & CIN/ LLP No. లతో పాటు పేరు	శ్రీ పవన్ కీర్తి హోటల్స్ ఇండియా ప్రైవేటు లిమిటెడ్ CIN No.: U55101TG2013PTC091509 PAN No.: AAUCS0163R
16.	ఆసక్తి వ్యక్తీకరణ దాఖలుకు ప్రాసెస్ ఇ-మెయిల్ ఐడి	ఇ-మెయిల్ ఐడి : sripavanakeertihotels.rp2@gmail.com

సం/- గొవద వెంకట సుబ్బారావు
తీర్మాన నిపుణులు
రిజిస్ట్రేషన్ నం. : IBBI/IPA-003/IP-N00358/2021-2022/13753
AFA No. AA3/13753/02/080824/300943; వ్యవధి : 08/08/2024
రిజిస్టర్డ్ చిరునామా - రాజీవ్ స్వగృహ అపార్ట్‌మెంట్, బ్లాక్ ఎ 05, ఫ్లాట్ నం. 106, క్లాసిక్ డైమండ్ టవర్స్, ఆనంద్ నగర్, GSI బండ్లగూడ, డిమార్ట్ దగ్గర, హైదరాబాద్, తెలంగాణ - 500068.
శ్రీ పవన్ కీర్తి హోటల్స్ ఇండియా ప్రైవేటు లిమిటెడ్ విషయమై
తేది : 03 ఆగస్టు, 2024
ప్రదేశం: హైదరాబాద్

స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా SBI
RACPC-మాదాపూర్-15330, 3వ అంతస్తు, KTCI BLG, ఇమేజ్ హాస్పిటల్, హైటెక్ సిటీ రోడ్, శ్రీ రామ కాలనీ, మాదాపూర్, హైదరాబాద్-500033

జప్తుచేసిన కార్ల ఇ-వేలం

క్రింద తెలిపిన మా ఋణగ్రహీతల కార్లను "ఎక్కడ ఎలా ఉన్నదో అక్కడ అలానే" మరియు "అక్కడ ఏమున్నదో అదే" నిబంధనపై ఇ-వేలము వేయుట కొరకు ఇ-కొటేషన్లు కోరుతున్నారు. సదరు ఋణగ్రహీతలు EMI's తిరిగి చెల్లించుటలో విఫలమైనందున బ్యాంకు వారు కార్లను జప్తుచేసి మరియు వాటిని 09.08.2024న ఆన్‌లైన్ ద్వారా వేలం వేయుచున్నారు.

క్ర. సం.	ఋణగ్రహీత పేరు, ఖాతా నం. & బ్రాంచ్ పేరు బ్యాంక్ ఆస్తి ఐడి	కార్ల వివరణ, రిజిస్ట్రేషన్ నంబు./ మోడల్/తిరిగిన కి.మీ.ల దూరం	రిజర్వుధర & ధరావత్తు	వేలము సమయము	కార్ల వివరముల కొరకు సంప్ర॥ నంబు.
1	శ్రీమతి ఎ. స్వస్తిక ఖాతా నెం. 41387943267 టోలిచౌకి బ్రాంచ్ (05095) SBIN1533004	MARUTHI S-PRESSO VXI(O) 1L ISS AGS BSVI / TS13EX8861 / 2022 / Petrol / 3,561 KM Chassis No: MA3RFL61SNJ407981	Rs.4,05,000/- & Rs.40,500/-	మ.1.00 గం. నుండి మ. 2.00 గం.ల వరకు	విరించి అసోసియేట్స్ 9885677788 9346796663
2	శ్రీ పోలిన భరత్ కుమార్ ఖాతా నెం. 42251701280 కొండాపూర్ బ్రాంచ్ (11081) SBIN1533003	MG HECTOR PLUS7 SAVVYPRO 1639GEH PH2/ TS08JX3 770 / 2023 / Petrol /18,639 KM Chassis No: MZ7DD3M1H6H122978	Rs.20,10,000/- & Rs.2,01,000/-	మ.2.00 గం. నుండి మ. 3.00 గం.ల వరకు	విరించి అసోసియేట్స్ 9885677788 9346796663

ఇ-వేలము యొక్క నియమనిబంధనలు : 1) పైన తెలిపిన ఇ-వేలమును "ఎక్కడ ఎలా ఉన్నదో అక్కడ అలానే" మరియు "అక్కడ ఏమున్నదో అదే" "ఆన్‌లైన్" ద్వారా నిర్వహించబడును. సదరు వేలమును బ్యాంకు వారి ఆమోదిత సర్వీసు ప్రొవైడరు వెబ్‌పోర్టల్ https://ebkray.in (PSBALLIANCE) ద్వారా వేలము నిర్వహించబడును. వెబ్ పోర్టల్ వద్ద సంప్రదించవల్సిన వ్యక్తి వెంకట రమణ రావు, ఫోన్: 9573273146. ఆన్‌లైన్ ఇ-వేలము బిడ్ ఫారమ్ (అనుబంధం-2, అనుబంధం-3), డిక్లరేషన్, ఆన్‌లైన్ వేలం అమ్మకం యొక్క సాధారణ నిబంధనలు మరియు షరతులు కలిగిన ఇ-వేలము టెండరు డాక్యుమెంట్ https://ebkray.in (PSBALLIANCE) నందు లభించును. 2) అధీకృత అధికారికి తెలిసిన సమాచారం ప్రకారము చరాస్తులపై ఎటువంటి తాకట్టు రుణభారములు లేవు అయినప్పటికీ ఔత్సాహిక బిడ్డర్లు వేలమునకు ఉంచిన చరాస్తి/ల యొక్క టైటిల్, తాకట్టు రుణభారములకు సంబంధించి బిడ్ దాఖలుకు పూర్వమే చరాస్తులకు ప్రభావితమగు క్లెయిములు/ హక్కులు/ బకాయిలపై వారంతట వారే క్షుణ్ణంగా విచారించుకొనవలెను. ఇందుకు సంబంధించి ఇ-వేలము ప్రకటనపై బ్యాంక్ వారు ఎటువంటి హామీలకు కట్టుబడరని గమనించగలరు లేదా ఎటువంటి వినతులకు తావులేదు. బ్యాంక్‌కు తెలిసి లేక తెలియక ప్రస్తుతమున్న మరియు భవిష్యత్ తాకట్టు రుణభారములన్నింటితో చరాస్తి అమ్మబడును. అయినప్పటికీ ఏవైనా థర్డ్ పార్టీ క్లెయిములు/ హక్కులు/ బకాయిలపై అధీకృత అధికారి/ సెక్యూర్డ్ క్రెడిటార్ బాధ్యత వహించరు. 3) బయానా చెల్లింపు రుజువు/కెవైసి డాక్యుమెంట్లు/ పాల్గొనుటకు వినతి పత్రము అప్‌లోడింగ్/దాఖలు కొరకు తేది మరియు సమయం, రిజర్వు ధరలో 10% బయానా మొత్తాన్ని 09.08.2024న క్ర.సం.1 కొరకు మ.2 గం.లు మరియు క్ర.సం. 2 కొరకు మ.3 గం.లు లేదా అలోగా చెల్లించవలెను. విజయవంతమైన బిడ్డరు మిగిలిన మొత్తమును పైన తెలియజేయబడిన ఖాతాకు ఖాతా నెం. 37608216474, IFSC కోడ్: SBIN0015330, బ్రాంచ్: RACPC మాదాపూర్‌కు అదే రోజున వేలము ముగిసిన వెంటనే చెల్లించవలెను. లేనిచో ఇప్పటికే చెల్లించిన బయానాను స్వాధీనము చేసుకొనబడును మరియు సదరు చరాస్తిని తిరిగి వేలం వేయుటకు బ్యాంక్‌కు పూర్తి స్వేచ్ఛ కలిగియుండును. 4) సదరు అమ్మకము బ్యాంకు వారు సూచించిన రూల్స్/ నిబంధనలకు లోబడి అంతేగాక ముందస్తుగా ఎటువంటి కారణం తెలుపకుండా అన్నియు/ ఏదైనా ఆఫర్లను స్వీకరించుట లేదా నిరాకరించుటకు బ్యాంకుకు పూర్తి హక్కు కలదు. 5) గెలుపొందిన బిడ్డర్లకు అతని పేరున వాహనమును బదిలీ చేయుటకు వీలుగా అన్ని అవసరమైన డాక్యుమెంట్లు బ్యాంకిచే ఇవ్వబడును. 6) వాహనములు తేది: 07.08.2024 నుండి 08.08.2024 వరకు ప్రదర్శించబడును. 7) రిజర్వు ధర రూ. 5,00,000/- వరకు బిడ్డు పెంపుదల రూ. 2,000/-గా & రిజర్వు ధర రూ. 5,00,000/-లకు మించినట్లయితే బిడ్డు పెంపుదల రూ. 5,000/-లుగా ఉండును. 8) వేలము యొక్క సమయం ఒకగంట సమయముతో ప్రతి 5 నిమిషములకు ఒకసారి అపరిమితంగా పొడిగించబడును.

తేది: 02.08.2024, సం/- అసిస్టెంట్ జనరల్ మేనేజర్

NIDO హోమ్ ఫైనాన్స్ లిమిటెడ్ nido HOME FINANCE
(పూర్వపు ఎడెల్‌వైస్ హౌసింగ్ ఫైనాన్స్ లిమిటెడ్)
రిజిస్టర్డ్ కార్యాలయము: టవర్ 3, 5వ అంతస్తు, బి-వింగ్, కోహినూర్ సిటీ మాల్, కోహినూర్ సిటీ, కిరోల్ రోడ్, కుర్ల (వెస్ట్), ముంబయి-400070. ప్రాంతీయ కార్యాలయము: నం. 4వ అంతస్తు, జానకీ ఎవెన్యూ, నం. 1-11-220/15, బృంధావన్ కాలనీ, ప్లాట్ నం. 2, బేగంపేట్, హైదరాబాద్ - 500016.

SARFAESI యాక్ట్, 2002లోని రూల్ 8(1) క్రింద స్వాధీనతా ప్రకటన

ఇందుమూలముగా తెలియజేయడమేమనగా సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ (రెండవ) ఆర్డినెన్స్, 2002 (ఆర్డర్ 2002 యొక్క 3) మరియు సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్, 2002లోని రూల్ 3తో చదవబడు సెక్షన్ 13(12) క్రింద సంక్రమించిన అధికారములను వినియోగించుకొనుచూ NIDO హోమ్ ఫైనాన్స్ లిమిటెడ్ (పూర్వపు ఎడెల్‌వైస్ హౌసింగ్ ఫైనాన్స్ లిమిటెడ్) యొక్క అధీకృత అధికారి అయిన క్రింది సంతకముదారు రుణగ్రహీత/లులకు ఈ క్రింద వివరముగా తెలిపినట్లు డిమాండ్ నోటీసు జారీ చేసి స్వీకరణ తేదీ నుండి 60 రోజులలోగా నోటీసులో తెలిపిన బకాయి మొత్తం, ధరలు, చార్జీలు మరియు వ్యయములతో చెల్లింపు తేదీ వరకు తిరిగి చెల్లించమని రుణగ్రహీతలను కోరడమైనది. కాని సదరు రుణగ్రహీతలు/సహ-రుణగ్రహీతలు బకాయి మొత్తం చెల్లించుటలో విఫలమైనందున సదరు రూల్స్‌లోని రూల్ 8తో చదవబడు చట్టములోని సెక్షన్ 13(4) క్రింద అతనికి సంక్రమించిన అధికారములను వినియోగించుకొనుచూ క్రింద తెలిపిన ఆస్తిని లాంఛనప్రాయముగా స్వాధీనము చేసుకోవడమైనదని రుణగ్రహీతలు/సహ-రుణగ్రహీతలు మరియు సాధారణప్రజానీకమునకు తెలియజేయడమైనది. కావున ప్రత్యేకించి రుణగ్రహీతలు మరియు సాధారణప్రజానీకమును హెచ్చరించడమేమనగా సదరు ఆస్తులతో ఎటువంటి లావాదేవీలు జరుపకూడదనియు ఒక వేళ జరిపినట్లయితే NIDO హోమ్ ఫైనాన్స్ లిమిటెడ్ (పూర్వపు ఎడెల్‌వైస్ హౌసింగ్ ఫైనాన్స్ లిమిటెడ్) దానిలో సంబంధిత తేదీల నుండి భవిష్య వడ్డీ వ్యయాలు మరియు చార్జీలతో వారికి చెందవలసిన బకాయి మొత్తముల క్రింద వర్తించును.

సదరు చట్టములోని సెక్షన్ 13(2) క్రింద రుణగ్రహీతలు, సహ-రుణగ్రహీతలు మరియు హామీదారులు, సెక్యూరిటీలు, రావలసిన బకాయిలు, పంపిన డిమాండ్ [illegible]

తేది: 03.08.2024
సం/- అధీకృత అధికారి,
NIDO హోమ్ ఫైనాన్స్ లిమిటెడ్
(పూర్వపు ఎడెల్‌వైస్ హౌసింగ్ ఫైనాన్స్ లిమిటెడ్)

FINKURVE FINANCIAL SERVICES LIMITED
Corporate Office : Trade World, D-Wing, 2nd Floor, 202/A, Kamala Mill Compound, Lower Parel (W), Mumbai, Maharashtra - 400013

PUBLIC NOTICE

ఫిన్‌కుర్వే ఫైనాన్షియల్ సర్వీసెస్ లిమిటెడ్ ద్వారా తాకట్టు పెట్టిన బంగారు ఆభరణాల వేలం 05.08.2024న 10:00 గంటలకు Finkurve Financial Services Limited లోనిర్వహించబడుతుందని ప్రజలకు తెలియజేయడం Finkurve Financial Services Limited, MSR Enterprises 9-1-29/14/1. Langer House, Vinayaka Nagar, Hyderabad Ranga Reddy - 500008. వద్ద జరుగుతుంది అని ఇందుమూలంగా ప్రజలకు తెలియజేయుచున్నము. వివిధ ఖాతాదారులు తమ బకాయిలు చెల్లించడంలో. విఫలమైన కారణముగా వేలం జరుగుచున్నది. వేలం పాట నోటీసులు ఈ రుణగ్రహీతలకు కూడా జారీ చేయబడ్డాయి. గడువు తీరిన మరియు మార్జిన్ తక్కువ ఖాతల వివరాలు బ్రాంచ్ వారిగా క్రింద ఇవ్వబడినది.

MSR Hyd : MSRF-41239, MSRF-93540, MSRF-72013, MSRF-59330, MSRF-58477, MSRF-31371, MSRF-78375.

For More Details, Please Contact :
Raju : Mobile : 9704056305

(Reserves the right to alter the number of accounts to be auctioned & / postpone / cancel the auction without any prior notice)